

FORM G

**INVITATION FOR EXPRESSION OF INTEREST FOR
SILVER-EAST INFRASTRUCTURE PRIVATE LIMITED
OPERATING IN THE SEGMENT OF INFRASTRUCTURE DEVELOPMENT, REAL
ESTATE, EDUCATION, AND TECHNOLOGY PARKS AT MUMBAI AND DELHI**

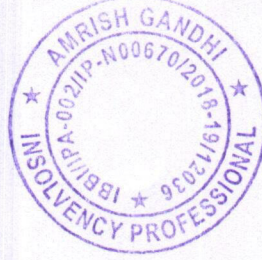
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	SILVER - EAST INFRASTRUCTURE PRIVATE LIMITED CIN: U45201MH2004PTC145150 PAN: AACCK5598G
2.	Address of the registered office	Regd. Office: Shop No.: G 48, The Zone Building, C.T.S. 655, 656, Chandavarkar Road, Borivali West Maharashtra - 400092
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Village Chhanje, Raigad, Maharashtra.
5.	Installed capacity of main products/ services	No information available
6.	Quantity and value of main products/ services sold in last financial year	No information available
7.	Number of employees/ workmen	No information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at cirp.silvereastinfra@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at cirp.silvereastinfra@gmail.com
10.	Last date for receipt of expression of interest	19-04-2025
11.	Date of issue of provisional list of prospective resolution applicants	29-04-2025
12.	Last date for submission of objections to provisional list	04-05-2025
13.	Date of issue of final list of prospective resolution applicants	14-05-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans	19-05-2025



Amrisha Gandhi

	to prospective resolution applicants	
15.	Last date for submission of resolution plans	18-06-2025
16.	Process email id to submit Expression of Interest	cirp.silvereastinfra@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	No information available



Amrish Navinchandra Gandhi

Amrish Navinchandra Gandhi
Resolution Professional

For Silver-East Infrastructure Private Limited

IBBI Regn. No: IBBI/PA-002/IP-N00670/2018-2019/12036

Regd. Address: 504, Shivalik Abaise, Opp. Shell Petrol Pump, Near Anand Nagar Bus Stand, Satellite, Ahmedabad, Gujarat – 380015.

AFA Validity upto: 31-12-2025

Email Id: cirp.silvereastinfra@gmail.com

Date: 04-04-2025
Place: Ahmedabad

FORM NO. INC-26 (Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014) NOTICE Before the Central Government Western Region In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014 AND In the matter of Singen Exports Pvt Ltd having its registered office at Flat No 52 B Wing Pallavi Beach Angel Opp Military Rd., Ruia Park, Vile Parle, (W) Juhu, Mumbai, 400049

PUBLIC NOTICE Notice is hereby given that the name of the company "Sajjan India Limited" (CIN: U51900MH1983PLC030874) has been changed to "Cohizon Life Sciences Limited" (CIN: U51900MH1983PLC030874)

BEFORE THE CENTRAL GOVERNMENT REGISTRAR OF COMPANIES, MUMBAI In the matter of sub-section (3) of Section 13 of Limited Liability Partnership Act, 2008 and Rule 17 of the Limited Liability Partnership Rules, 2009 In the matter of the Limited Liability Partnership Act, 2008, Section 13 (3) AND In the matter of Azalea Farms LLP having its registered office at 4, Floor-9, Plot-195, Arcadia Building, Vinayak Kumar Shah Marg, N C P A Nariman Point, Mumbai-400021

यूनियन बैंक Union Bank of India Mumbai-Colaba (1682) Branch, Address At Mumbai-colaba (1682) (1682), 6, Kiltidge Road, Colaba, Bombay, Mumbai, Maharashtra, 400025 Contact No: 8356810682 Mail Id: ubin901687@unionbankofindia.bank Date : 28.02.2025 Place : Mumbai

Table with 6 columns: Type of Facility, Outstanding Amount as on date of NPA i.e. as on 01.11.2024, Un applied interest w.e.f. 01.11.2024 to 28.02.2025, Penal Interest (Simple), Cost/ Charges incurred by Bank, Total dues. Rows include CORP HOME -EMI and Total Dues.

To secure the repayment of the monies due or the monies that may become due to the Bank, (1) MANGHANANI NARESH (2) MANGHANANI NEETA, had/have executed documents on 12.12.2003 and created security interest by way of Mortgage of immovable property described herein below: Flat No. 701 admeasuring 1318 sq. ft. (BUA) on 7th Floor in the Building known as Ajanta Apartment of the Ajanta Ideal Co-op Housing Society Ltd. situated on the Plot of Land bearing Collectors New Survey No. 29664 and bearing Cadastral Survey No. 75 at Shaheed Bhagat Singh Marg, 75, Colaba Mumbai in the City and Registration Sub District of Bombay

FORM NO. URC-2 Advertisement giving notice about registration under Part I of Chapter XXI (Pursuant to section 374(b) of the companies Act, 2013 and rule 4(1) of the companies (Authorised to Register) Rules, 2014) 1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Mumbai that M/s Infi-Para Solutions Inc., a partnership firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.

RUSHABH PRECISION BEARINGS LIMITED CIN : L99999MH1989PTC053093 Regd. Office : Vijay Industrial Gala No 214, 2nd floor, Chincholi Bunder, Link Road, Malad West, Mumbai, Maharashtra, India, 400064 Email : compliance.rushabh@gmail.com Phone (0): +91 9811484890

BEFORE THE CENTRAL GOVERNMENT REGISTRAR OF COMPANIES, MUMBAI In the matter of sub-section (3) of Section 13 of Limited Liability Partnership Act, 2008 and Rule 17 of the Limited Liability Partnership Rules, 2009 In the matter of the Limited Liability Partnership Act, 2008, Section 13 (3) AND In the matter of Saffron Estates LLP having its registered office at 4, Floor-9, Plot-195, Arcadia Building, Vinayak Kumar Shah Marg, N C P A Nariman Point, Mumbai-400021

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR SILVER-EAST INFRASTRUCTURE PRIVATE LIMITED OPERATING IN THE SEGMENT OF INFRASTRUCTURE DEVELOPMENT, REAL ESTATE, EDUCATION, AND TECHNOLOGY PARKS AT MUMBAI AND DELHI (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

JM FINANCIAL ASSET RECONSTRUCTION COMPANY LTD. REGD. OFFICE: Lloyds Centre Point, 2nd Floor, Appasaheb Marathe Marg, Prabhadevi, Mumbai, Maharashtra - 400025

WITHOUT PREJUDICE By Registered Post, Acknowledgement Due April 02, 2025 1. M/s Bombay Rayon Fashions Limited (Borrower) [Represented by the Liquidator being Trivisoy Insolvency Professional Pvt Ltd] 410, 4th Floor, Bluerose Industrial Estate, Near Metro Mall and Tata Power Petrol Pump, Western Express Highway, Borivali (E), 400 096

BEFORE THE CENTRAL GOVERNMENT REGISTRAR OF COMPANIES, MUMBAI In the matter of sub-section (3) of Section 13 of Limited Liability Partnership Act, 2008 and Rule 17 of the Limited Liability Partnership Rules, 2009 In the matter of the Limited Liability Partnership Act, 2008, Section 13 (3) AND In the matter of Inland Properties LLP having its registered office at 4, Floor-9, Plot-195, Arcadia Building, Vinayak Kumar Shah Marg, N C P A Nariman Point, Mumbai-400021

BEFORE THE CENTRAL GOVERNMENT REGISTRAR OF COMPANIES, MUMBAI In the matter of sub-section (3) of Section 13 of Limited Liability Partnership Act, 2008 and Rule 17 of the Limited Liability Partnership Rules, 2009 In the matter of the Limited Liability Partnership Act, 2008, Section 13 (3) AND In the matter of Inland Properties LLP having its registered office at 4, Floor-9, Plot-195, Arcadia Building, Vinayak Kumar Shah Marg, N C P A Nariman Point, Mumbai-400021

TRUCAP FINANCE LIMITED Registered Office: Register office at 3rd Floor, A Wing, D.J. House, Old Nagardas Road, Andheri (East), Mumbai - 400069, Maharashtra, GST No: 27AAACD9887D1ZC Corporate Identity Number: L64920MH1994PLC334457

PUBLIC NOTICE This is to inform the Public that Auction of pledged Gold Ornaments will be conducted by TruCap Finance Limited on 21st April 2025 at Thane at 11:00 A.M. Branch address: TruCap Finance Limited, Shop No. 18, B-Wing, Devi Darshan CHSL, Bhavnani Chowk, Temblimnaka, Thane-West, Thane - 400 601. The Gold Ornaments to be auctioned belong to Loan Accounts of our various Customers who have failed to pay their dues. Our notices of auction have been duly issued to these borrowers.

EXPRESSION OF INTEREST We PEOPLE'S EDUCATION SOCIETY, a society registered under Act XI of 1860 as well as under Public Trust Act of 1950 are the owners of property described under schedule of property hereunder written. We hereby intend to invite 'expression of interest' from interested persons who are interested 1. To develop education infrastructure at our Schools. Interested parties can contact Mr. A.G.Bhole for site visit during office hours on working days and collect tenders for the same.

BEFORE THE CENTRAL GOVERNMENT REGISTRAR OF COMPANIES, MUMBAI In the matter of sub-section (3) of Section 13 of Limited Liability Partnership Act, 2008 and Rule 17 of the Limited Liability Partnership Rules, 2009 In the matter of the Limited Liability Partnership Act, 2008, Section 13 (3) AND In the matter of Seema Farms LLP having its registered office at 4, Floor-9, Plot-195, Arcadia Building, Vinayak Kumar Shah Marg, N C P A Nariman Point, Mumbai-400021

केनरा बैंक Canara Bank Stressed Asset Management Branch, Circle Office Building, 8th Floor, 'B' Wing, C-14 G Block 8th Floor, Bandra East, Mumbai-400 051. Tele: 022-26728771/8744/8482/8789/8793; email: -cb15550@canarabank.com

Table with 4 columns: Sr. No, Description of the Property, Reserve Price, Earnest Money Deposit. Rows include Industrial Land & Factory Building situated at Gat No. 124 Vill. Kalsakra Kuria Complex, Bandra East, Mumbai-400 051 and Industrial Land & Factory Building situated at Gat No. 42 Vill. Kanchar, Tal. Wada Near Bill Energy Systems Ltd., Off. Wada - Manor Road Gorkhe Phata, Dist. Palghar - 421303.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Table with 2 columns: RELEVANT PARTICULARS, New Bombay Paper Mills Private Limited. Rows include Name of corporate debtor, Date of incorporation of corporate debtor, Authority under which corporate debtor is incorporated / registered, Corporate Identity No. / Limited Liability Identification No. of corporate debtor, Registered office - Survey No. 16/2, 17/0, 22/1, 32/3 Part 34 and 15/4, Village-Ahali, Khopoli (PH) Road, Taluka, Khopoli, Raigad (PH), Khopoli, Maharashtra, India, 410003.

Table with 3 columns: Lot No, Details of Property, Reserve Price (Rs. In Crores). Rows include The Self-contained Row House bearing No. 102 admeasuring about 1644.72 sq. ft. Carpet area with Terrace admeasuring 1775.67 sq. ft. area, situated in the building known as "Sanchayani Citi", at Plot No. 62, 63 & 64 collectively known as Set - F, Sector-15, CBD Belapur, Navi Mumbai, in the District Thane and registration office of Thane - 6 at CBD Belapur, Navi Mumbai.

केनरा बैंक Canara Bank CANARA BANK, REGIONAL OFFICE NAVI MUMBAI CIRCLE OFFICE BLDG C-14 G BLOCK 8TH FLOOR A WING BKC BANDRA EAST MUMBAI - 400051. Email: recoveryronm@canarabank.com

RBL BANK LTD.
 REGISTERED OFFICE: 1st Lane, Shahupuri, Kolhapur-416001
 National Operating Centre: 9th Floor, Technplex-1, Off Veer Savarkar Flyover, Goregaon (West) Mumbai - 400062.

GOLD AUCTION CUM INVITATION NOTICE
 The below mentioned borrower has served with demand notices to pay outstanding amount towards the loan facility against gold ornaments ("Facility") availed by them from RBL Bank Limited. Since the borrower has failed to repay dues under the Facility, we are constrained to conduct an auction of the pledged gold ornaments on 14-04-2025.

In the event any surplus amount is realised from this auction, the same will be refunded to the concerned borrower and if there is a deficit post the auction, the balance amount shall be recovered from the borrower through appropriate legal proceedings. RBL Bank has the authority to remove following amount from the auction without prior intimation. Further, RBL Bank reserves the right to change the Auction Date without any prior notice.

Sr. No.	Account Number	Borrower's Name	Details of Gold Ornament (in gms)	Weight	Value
1.	809008057982	AJAY SONI	TOTAL GROSS WT	52.5	
			TOTAL IMPURITY	2	
			TOTAL STONE WT	7.5	
			TOTAL NET WT	43	

The online auction will be held on <https://egold.auctiontiger.net> on 14-04-2025 from 02:00 PM.04:00 PM IST.
 Intending bidders should contact M/s. e-Procurement Technologies Ltd. (AuctionTiger) at 6351896640 / 7984129853.
 For detailed Terms and Conditions, please visit the auction portal.
Place : Delhi
Date : 04-04-2025
 Authorized Officer: RBL Bank Ltd.

UGRO Capital Limited
 4th Floor, Tower 3, Equinox Business Park, LBS Road, Kuria, Mumbai 400070

POSSESSION NOTICE ANNEXURE IV (SEE RULE 8(1)) FOR MOVABLE PROPERTY
 Whereas, the undersigned being the Authorized Officer of UGRO Capital Limited, having its registered office at 4th Floor, Tower 3, Equinox Business Park, LBS Road, Kuria, Mumbai 400070, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 11-06-2024 calling upon the Borrowers 1) S.S. Engineering and 2) CHANDI RAM and 3) SUMIT HANU Loan Account Number HCFDEMLN00001036858 and HCFDEMLN00001028495 to repay the amount mentioned in the notice being ₹ 44,20,893/- (Rupees Forty Four Lakhs Twenty Thousand Eight Hundred Ninety Three Only) as 10-06-2024 together with interest thereon, within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 8 of the said rules of the Security Interest (Enforcement) Rules 2002 on this 29th day of March of the year 2025.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of UGRO Capital Limited for an amount of being ₹ 44,20,893/- (Rupees Forty Four Lakhs Twenty Thousand Eight Hundred Ninety Three Only) as 10-06-2024 together with interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Schedule of the Secured Asset(s):

S.No.	Model	Make	Invoice No.
1.	160 Ton Cross Shaft "C" Frame (Sr. No. 278) Geared Power Press With Pneumatic Clutch & Electrical Automatic Lubrication Systems With Hydraulic Overload Systems And Safety Light Curtain Etc. Loose Pressmax.	PRESSMAX MACHINE TOOLS PVT. LTD.	072/2022-23
2.	E9774084863 CNC ELE. DSCHRG M/C G2 EURO MARK-I (U) (Sr. No. 6)	Electronica India Limited	EDM/0157/2223

Place: Faridabad-Haryana
Date: 04.04.2025
 Sd/- (Authorized Officer) For UGRO Capital Limited

PUBLIC NOTICE
 [Under section 102 (1) of the Insolvency and Bankruptcy Code, 2016]
 FOR THE ATTENTION OF THE CREDITORS OF MRS. ANJU KHURANA PERSONAL GUARANTOR TO M/S AJIT AUTOMOTIVE SERVICES PRIVATE LIMITED (CORPORATE DEBTOR)

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi, Bench in CP (IB) No. 373/ND/2022 filed by Tata Capital Limited (Transferee of Tata Capital Financial Services Limited (through Resolution Professional) vs 95 of IBC, against the personal guarantors for the personal guarantee extended to the corporate debtor i.e. M/s Ajit Automotive Services Pvt. Ltd., has ordered the commencement of the Insolvency Resolution Process of Mrs. Anju Khurana vs 100 of IBC vide its order dated 14 Nov 2024 (received on 28 Mar 2025).

Accordingly, the creditors of Mrs. Anju Khurana are hereby invited to submit (register) their claims with proof in prescribed form B on or before 25 April 2025 through electronic means, or by hand, or by registered post, or by speed post, or by courier to the Resolution Professional at the address mentioned against entry no. 11.

Relevant Particulars
Details of Personal Guarantor

1. Name of the Personal Guarantor	Mrs. Anju Khurana
2. Permanent Address of the Personal Guarantor	B-2/10, Ashok Vihar, New Delhi - 110052
3. Interim Moratorium Commencement Date	26 May 2022
4. Date of Initiation of Individual Insolvency Resolution Process	14 Nov 2024 (received on 28 Mar 2025)
5. Moratorium Commencement Date	14 Nov 2024
6. Estimated Date of Closure of Insolvency Resolution Process	13 May 2025
7. Last date for submission of claims	25 April 2025
8. Relevant forms for submission of claim	https://ibbi.gov.in/home/downloads

Details of the Resolution Professional

9. Name and registration number of the insolvency professional acting as resolution professional	Nisha Malpani IBBI/IPA-001/IP-P00058/2017-18/10136
10. Address and e-mail of the resolution professional as registered with the Board	Incube, 5th Floor, Puri Essen House, 17-18, Nehru Place, New Delhi - 110019 ip.nmalpani@gmail.com
11. Address and e-mail of the resolution professional to be used for correspondence with the resolution professional	9th Floor, Tower-A-1, Regus, Spaze I-Tech Park, Sector 49, Gurugram-120118, India pg.anju.ajitautomotive@gmail.com

Submission of false or misleading claims shall attract penalties in accordance with the provisions of the Insolvency & Bankruptcy Code, 2016 or any other applicable laws.

Date: 4 April 2025
Place: New Delhi
 Sd/-
 Nisha Malpani
 Resolution Professional

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR SILVER-EAST INFRASTRUCTURE PRIVATE LIMITED
 OPERATING IN THE SEGMENT OF INFRASTRUCTURE DEVELOPMENT, REAL ESTATE, EDUCATION, AND TECHNOLOGY PARKS AT MUMBAI AND DELHI
 (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	SILVER - EAST INFRASTRUCTURE PRIVATE LIMITED CIN: U45201MH2004PTC145150 PAN: AACDK5598G
2. Address of the registered office	Regd. Office: Shop No. G 48, The Zone Building, C.T.S. 655, 656, Chandwarh Road, Borivali West Maharashtra - 400092
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	Village Chhanje, Raigad, Maharashtra.
5. Installed capacity of main products/ services	No information available
6. Quantity and value of main products/ services sold in last financial year	No information available
7. Number of employees/ workmen	No information available
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at corp.silvereastinfra@gmail.com .
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at corp.silvereastinfra@gmail.com .
10. Last date for receipt of expression of interest	19-04-2025
11. Date of issue of provisional list of prospective resolution applicants	29-04-2025
12. Last date for submission of objections to provisional list	04-05-2025
13. Date of issue of final list of prospective resolution applicants	14-05-2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution applicants	19-05-2025
15. Last date for submission of resolution plans	18-06-2025
16. Process email id to submit Expression of Interest.	corp.silvereastinfra@gmail.com
17. Details of the corporate debtor's registration status as MSME.	No information available

Amrish Navinchandra Gandhi
 Resolution Professional
 For Silver-East Infrastructure Private Limited
 IBBI Regn. No: IBBI/IPA-002/IP-NO0670/2018-2019/12036
 Regd. Address: 504, Shivajinagar, Shivajinagar, Opp. Shell Petrol Pump, Near Anand Nagar Bus Stand, Satellite, Ahmedabad, Gujarat - 380015
AFV Validity upto: 31.12.2025
Date: 04-04-2025
Place: Ahmedabad
 Email id: corp.silvereastinfra@gmail.com

ISGEC HEAVY ENGINEERING LIMITED
 (Formerly known as The Saraswati Industrial Syndicate Limited)
 Regd. Office: Yamuna Nagar, Haryana - 135 001

NOTICE FOR LOSS OF SHARES CERTIFICATES
 NOTICE is hereby given that the Share Certificate(s) for the under mentioned Equity share of the Company have been Lost/ misplaced and the holder(s) or purchaser(s) of the said Equity Shares have applied to the Company for issue/ duplicate Share Certificate(s)

Sr. No.	Folio	Name of Regd. Shareholder	Certificate No.	Distinctive Nos. (From - To)	No. of Shares	F.V.
1.	V237	VINAY GARG	141441	6563411 - 6563460	50	Rs.10/-

Any person(s) who has a claim in respect of above mentioned Shares should lodge such claim(s) in writing supported by valid documents with Registrar & Transfer Agent, Alankit Assignments Ltd., Alankit House, 4E/2, Jhandewalan Extn., New Delhi - 110 055, Tel. 23541234, 42541234; Fax: 41543474 or Company within 15 days of publication of this Notice. Thereafter no claims will be entertained and the RTA or Co. will proceed for issuing duplicate Share Certificate(s) in lieu of Original Share Certificate(s).
Date: 03/04/2025
Place: DELHI
 Name of shareholder: VINAY GARG

DEBTS RECOVERY TRIBUNAL-II, CHANDIGARH (DRT-2)
 1st Floor, SCO 33-34-35 Sector-17A, Chandigarh (Additional case allotted on 3rd & 4th Floor also)

Case No. : OA/1839/2024
Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

BANK OF MAHARASHTRA Exh. No. 25611
 Vs
UPADHAYAY SUGAR COMPANY PRIVATE LIMITED

To,
 (1) M/s Upadhyay Sugar Company Private Limited, through its Directors, having its Registered Office at Unit No. 28, First Floor, Pearl OMAXE, Plot No. B1, Pitampura, Delhi-110034.
 (2) Shri Chandra Bhushan Upadhyay Son of Shri Inder Dev Upadhyay, Director of M/s Upadhyay Sugar Company Private Limited, Resident of House No. B-5/243, Second Floor, Rohini Sector 8, North West Delhi-110085.
 (3) Smt. Sindhu Upadhyay Wife of Shri Chandra Bhushan Upadhyay, Director of M/s Upadhyay Sugar Company Private Limited, Resident of House No. B-5/243, Second Floor, Rohini Sector 8, North West Delhi-110085.

SUMMONS
 Whereas, OA/1839/2024 was listed before Hon'ble Presiding Officer/Registrar on 20.02.2025.

WHEREAS this Hon'ble Tribunal is pleased to issue summons/ Notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 29,43,179/- (Application along with copies of documents etc. annexed). In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

- To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
- To disclose particulars of properties or assets other than properties and assets specified by the applicant under Serial No. 3A of the original application;
- You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
- You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
- You shall be liable to account for the sale proceeds realized by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 05.05.2025 at 10:30 A.M. failing which the application shall be heard and decided in your absence.
Given under my hand and the seal of this Tribunal on this date: 12.03.2025.
 Signature of the Officer Authorised to issue summons

SMFG INDIA CREDIT COMPANY LIMITED
 (Formerly Fullerton India Credit Company Limited)
 Corporate Office: 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxty, Bandra Kuria Complex, Bandra (E), Mumbai - 400051

POSSESSION NOTICE (For Immovable Property)
 (Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of SMFG India Credit Company Limited (Formerly Fullerton India Credit Company Limited), Having its registered office at Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonaamale Road, Porur, Chennai - 600116 and corporate office at 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxty, Bandra Kuria Complex, Bandra (E), Mumbai - 400051, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 13, January, 2025 calling upon the borrower(s) (1) S & ENTERPRISES THROUGH ITS PROPRIETOR (2) MR. SUNIL KUMAR S/O. MAHNDRA SINGH (3) MRS. INDRISH W/O. SUNIL KUMAR under loan account number (s) # 21502091126240 to repay the amount mentioned in the notice being Rs. 31,55,279/- (Rupees Thirty One Lakh Fifty Five Thousand Two Hundred Seventy Nine Only) due on 08th January, 2025 within 60 days from the date of receipt of the said notice. The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 28th day of March in the year 2025. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of SMFG India Credit Company Limited (Formerly Fullerton India Credit Company Limited) for an amount of Rs. 31,55,279/- (Rupees Thirty One Lakh Fifty Five Thousand Two Hundred Seventy Nine Only) as on 08th January, 2025 and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset(s).

SCHEDULE OF THE SECURED ASSET(S): OWNER OF THE PROPERTY - SMT. INDRISH W/O. SUNIL KUMAR. PROPERTY DESCRIPTION:- ALL THAT PLOT AREA AND PARCEL OF PROPERTY HOUSE CONSTRUCTED ON PLOT AREA MEASURING 425.75 SQ. YARDS I.E. 355.979 SQ. MTRS. OUT OF KHET NO. 509, SITUATED AT VILLETTE SUNPURA SOHANPUR TEHSIL DADRI, DIST. GAUTAM BUDDH NAGAR-203207. BOUNDRIES AS BELOW. NORTH: 25 FEET WIDE GAUTAM SOUTH: NARENDRA S/O. JAGAT. EAST: RAMESH S/O. DHANPAL; WEST: 10 FEET WIDE ROAD/HOUSE OF SONU

Place: GAUTAM BUDDH NAGAR. Date: 04.04.2025
 Sd/-: Authorised Officer,
 SMFG India Credit Company Limited (Formerly Fullerton India Credit Company Limited)

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT-2)
 1st FLOOR, S.C.O. 33-34-35, SECTOR 17-A, CHANDIGARH (Additional case allotted on 3rd & 4th Floor also)

Case No. : OA/1784/2024
Summons under Sub-Section (4) of section 19 of the Act, read with Sub-rule (2A) of rule 5 of the Debts Recovery Tribunal (Procedure) Rules, 1993. Exh. No. 25677
BANK OF MAHARASHTRA
 VS
YUVRAJ VERMA

To,
 (1) Defendant No. 1. Shri Yuvraj Verma Son of Shri Suresh Verma, Resident of Flat No. 18057, Tower 18, Zara Awas, Near Godrej, Sector 104, Daultabad (53), Gurugram, Haryana-120006. (Borrower).
 (2) Defendant No. 2. Smt. Pooja Devi Wife of Shri Yuvraj Verma, Resident of Flat No. 18057, Tower 18, Zara Awas, Near Godrej, Sector 104, Daultabad (53), Gurugram, Haryana-120006. Borrower/Co-Applciant.
 (3) Defendant No. 3. M/s Sai Adhiraj Land and Promoters Private Limited through its Directors, Registered Office at D-117, Mansarovar Garden, Delhi-110015. CIN-U45203DL2012PTC237994-Builder/ Seller as per Quad Parite Agreement.

SUMMONS
 WHEREAS, OA/1784/2024 was listed before Hon'ble Presiding Officer/Registrar on 14.02.2025.

WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 39,27,070/- (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act you the defendants are directed as under :-

- to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
- to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application.
- you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
- you shall not transfer by way of sale, lease or otherwise except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
- (v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 24.04.2025 at 10:30 A.M. failing which the application shall be heard and decided in your absence.
Given under my hand and the seal of this Tribunal on this date 02.04.2025.

tru TRUCAP FINANCE LIMITED
 Registered Office: Register office at 3rd Floor, A Wing , D.J. House, Old Nagardas Road, Andheri (East), Mumbai - 400069, Maharashtra, GST No: 27AAACD9887D1ZC
 Corporate Identity Number: L64920MH1994PLC334457

PUBLIC NOTICE
 This is to inform the Public that Auction of pledged Gold Ornaments will be conducted by TruCap Finance Limited on 21st April 2025 at Faridabad at 11:00 A.M.
 Branch address: TruCap Finance Limited, SCF - 1, Ashoka Enclave Part 1, Opp. Kanishka Tower, Sector-34, Faridabad - 121003.

The Gold Ornaments to be auctioned belong to Loan Accounts of our various Customers who have failed to pay their dues. Our notices of auction have been duly issued to these borrowers.

The Gold Ornaments to be auctioned belong to Overdue Loan Accounts of our various Customers mentioned below with branch name.

Faridabad Branch: GL0000000305511, GL0000000306163, GL0000000185993, GL0000000311486, GL0000000192105, GL0000000191400, GL0000000188055, GL0000000247878, GL0000000326267, GL0000000322811, GL0000000310217, GL0000000263997, GL0000000225425, GL0000000274698, GL0000000273246, GL0000000314983, GL0000000271922, GL0000000307275, GL0000000311528, GL0000000314681, GL0000000224400, GL0000000265206, GL0000000269295, GL0000000271514, GL0000000274433, GL0000000217870, GL0000000223259, GL0000000263094, GL0000000263424, GL0000000267591, GL0000000269150, GL0000000271267, GL0000000276962, GL0000000302600, GL0000000310299, GL0000000310178, GL0000000309624, GL0000000311992, GL0000000313567, GL0000000315139.

NIT B K Chowk Branch: GL0000000217222, GL0000000259748, GL0000000259744, GL0000000259733, GL0000000259698, GL0000000218081, GL0000000219638, GL0000000227437, GL0000000226905, GL0000000247054, GL0000000213337, GL0000000207191, GL0000000138812, GL0000000183391, GL0000000232490, GL0000000224401, GL0000000226878, GL0000000218047, GL0000000273784, GL0000000273819, GL0000000227036, GL0000000220635, GL0000000217039, GL0000000227406, GL0000000223662, GL0000000268256.

Palwal Branch: GL0000000219442, GL0000000218964, GL0000000222725, GL0000000224755, GL0000000224561, GL0000000191949, GL0000000204947, GL0000000264619, GL0000000274480, GL0000000270780, GL0000000308821, GL0000000312575, GL0000000270146, GL0000000269216, GL0000000272211, GL0000000270994, GL0000000275106, GL0000000306261, GL0000000312674.

For more details, please contact TruCap Finance Limited
 Contact Person: Satish Kumar
 Contact Number(s): 9560735444
 TruCap Finance Limited reserves the right to alter the number of accounts to be auctioned & postpone / cancel the auction without any prior notice.

TruCap Finance Limited

FORM NO. INC-19
 Notice Pursuant to rule 22 of the Companies (Incorporation) Rules, 2014

1. Notice is hereby given that in pursuance of sub-section (4)(ii) of section 8 of the Companies Act, 2013, an application has been made by **M/s Bhanti Devi Education Foundation** to the Regional Director, Northern Region, B-2 Wing, 2nd Floor, CGO Complex, New Delhi - 110003 for revocation of the licence issued to it under section 8(5) of the Companies Act, 2013. After the cancellation of license, the company will be required to add the word "Private Limited" to its name in place of Foundation

2. Principal objects of the company after the revocation of license as per the provisions of sub-section (4) of section 8 of the Companies Act, 2013 shall be as follows:

- To establish, manage, operate, educational institutions, including schools, colleges, universities, coaching centers, training institutes, and a learning platform, for imparting education in various disciplines at primary, secondary, higher secondary, undergraduate, postgraduate, and professional levels and to develop and provide online and offline educational programs, vocational training, skill development courses, corporate training, and certification programs in diverse fields such as technology, management, healthcare, arts, and sciences.
- To provide consultancy services in the field of education, including advisory services for setting up and managing educational institutions, curriculum development, accreditation assistance, faculty training, and student career counselling.

3. A copy of the draft memorandum and articles of the company may be seen at 523-524, Fifth Floor, D Mall, Sector 10, Rohini, Delhi - 110085

4. Notice is hereby given that any person, firm, company, corporation or body corporate, objecting to this application may communicate such objection to the Regional Director, Northern Region, B-2 Wing, 2nd Floor, CGO Complex, New Delhi - 110003 within thirty days from the date of publication of this notice, by a letter addressed to the Regional Director and a copy of which shall be forwarded to the Applicant at 523-524, Fifth Floor, D Mall, Sector 10, Rohini, Delhi - 110085

For Bhanti Devi Education Foundation
 Sd/-
Place: New Delhi (HARI OM JINDAL)
Date: 04.04.2025 Director (DIN: 00676031)
 R/o: D-166, Antriksh Apartments Sector-14, Extn. Rohini, Delhi - 110085

Form No. INC-26
 General Notice pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014 BEFORE THE REGIONAL DIRECTOR NORTHERN REGION

In the matter of Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(6) (a) of the Companies (Incorporation) Rules, 2014 AND

In the matter of RJK RAN PRIVATE LIMITED CIN No.: U74899DL1983PTC016545 a Company registered under the Companies Act, 1956 having its Registered Office: A-11, Kailash Colony, New Delhi-110048.

..... Petitioner
 Notice is hereby given to the General Public that the company proposes to make application to the Regional Director, Northern Region, New Delhi under section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Annual General Meeting held on Friday, 27.09.2024 at its registered office to enable the company to change its Registered office from Union Territory of Delhi to the State of Haryana. Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, B-2 WING, 2nd Floor, Paryayaran Bhawan, CGO Complex New Delhi - 110003 within Fourteen days from the date of publication of this notice with a copy of the applicant company at its registered office at the address mentioned above.

For Raj Kiran Private Limited
Date: 03.04.2025 Sd/-
Place: New Delhi Director

SMFG INDIA CREDIT COMPANY LIMITED
 (Formerly Fullerton India Credit Company Limited)
 Corporate Office: 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxty, Bandra Kuria Complex, Bandra (E), Mumbai - 400051

POSSESSION NOTICE (For Immovable Property)
 (Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of SMFG India Credit Company Limited (Formerly Fullerton India Credit Company Limited), Having its registered office at Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonaamale Road, Porur, Chennai - 600116 and corporate office at 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxty, Bandra Kuria Complex, Bandra (E), Mumbai - 400051, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 13, January, 2025 calling upon the borrower(s) (1) S & ENTERPRISES THROUGH ITS PROPRIETOR (2) MR. SUNIL KUMAR S/O. MAHNDRA SINGH (3) MRS. INDRISH W/O. SUNIL KUMAR under loan account number (s) # 21502091126240 to repay the amount mentioned in the notice being Rs. 31,55,279/- (Rupees Thirty One Lakh Fifty Five Thousand Two Hundred Seventy Nine Only) due on 08th January, 2025 within 60 days from the date of receipt of the said notice. The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 28th day of March in the year 2025. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of SMFG India Credit Company Limited (Formerly Fullerton India Credit Company Limited) for an amount of Rs. 31,55,279/- (Rupees Thirty One Lakh Fifty Five Thousand Two Hundred Seventy Nine Only) as on 08th January, 2025 and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset(s).

SCHEDULE OF THE SECURED ASSET(S): OWNER OF THE PROPERTY - SMT. INDRISH W/O. SUNIL KUMAR. PROPERTY DESCRIPTION:- ALL THAT PLOT AREA AND PARCEL OF PROPERTY HOUSE CONSTRUCTED ON PLOT AREA MEASURING 425.75 SQ. YARDS I.E. 355.979 SQ. MTRS. OUT OF KHET NO. 509, SITUATED AT VILLETTE SUNPURA SOHANPUR TEHSIL DADRI, DIST. GAUTAM BUDDH NAGAR-203207. BOUNDRIES AS BELOW. NORTH: 25 FEET WIDE GAUTAM SOUTH: NARENDRA S/O. JAGAT. EAST: RAMESH S/O. DHANPAL; WEST: 10 FEET WIDE ROAD/HOUSE OF SONU

Place: GAUTAM BUDDH NAGAR. Date: 04.04.2025
 Sd/-: Authorised Officer,
 SMFG India Credit Company Limited (Formerly Fullerton India Credit Company Limited)

FORM A PUBLIC ANNOUNCEMENT
 (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ICL SYSTEMS INDIA PRIVATE LIMITED

1. Name of Corporate Person	ICL Systems India Private Limited
2. Date of incorporation of Corporate Person	February 13, 2019
3. Authority under which Corporate Person is incorporated/registered	Register of Companies, Ministry of Corporate Affairs, New Delhi
4. Corporate identity number / limited liability identity number of Corporate Person	U72900HR2019FTC091319
5. Address of the registered Office and Principal office (if any) of Corporate Person	H-258 WeWork DLF Cyber, Cybercity, Phase III Gurgaon, DLF QE, Gurgaon, Haryana, India, 122002
6. Liquidation commencement date of Corporate Person	April 2, 2025
7. Name, address, email address, telephone number and the registration number of the Liquidator	Amit Jain Add: D-32 East of Kailash, New Delhi - 110065 Email registered with IBBI: amijain32@gmail.com Project specific email: id.v025@gmail.com Mobile: 9818582552 Regn. No.: IBBI/IPA-001/IP-P02836/2023-2024/14369 AFV No: AA/14369/02/311225/107723 Valid upto: 31.12.2025
8. Last date for submission of claims	May 1, 2025

Notice is hereby given that the M/s. ICL Systems India Private Limited has commenced voluntary liquidation on 2nd day of April 2025.

The stakeholders of M/s. ICL Systems India Private Limited are hereby called upon to submit a proof of their claims, on or before 1st day of May 2025, to the liquidator at the address mentioned against item 7. The proof of claims is to be submitted in the prescribed form. The claim forms can be downloaded from the website <https://ibbi.gov.in/home/downloads> under the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process

